

ITEM NO.301

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4726/2011

(Arising out of impugned final judgment and order dated 21/09/2010 in WA No. 202/2007 passed by the High Court Of Gauhati)

STATE OF ASSAM & ORS.

Petitioner(s)

VERSUS

BHASKAR JYOTI SARMA & ORS.

Respondent(s)

(with interim relief and office report)

WITH SLP(C) No. 9615/2011

(With appln.(s) for permission to place addl. documents on record and Interim Relief and Office Report)

SLP(C) No. 25824/2011

(With appln.(s) for c/delay in filing SLP and Office Report)

Date: 17/11/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Avijit Roy,Adv.
(SLP 4726/11) For M/s Corporate Law Group

(SLP 9615/11) Mr. P. Vishwanathan Shetty, Sr. Adv.
Mr. Boboy Potsangbam, Adv.
Mr. Khwairakpam Nobin Singh, Adv.

(SLP 25824/11) Mr. Dhruv Mehta, Sr. Adv.
Ms. Milly Hazarika, Adv.
Mr. Manish Goswami, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s) Mr. P.K. Goswami, Sr. Adv.
Mr. parthiv K. Goswami, Adv.
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Ms. Diksha Rai, AOR

Mr. P. Vishwanathan Shetty, Sr. Adv.
Mr. Boboy Potsangbam, Adv.
Mr. Khwairakpam Nobin Singh, Adv.

For GMDA Mr. Dhruv Mehta, Sr. Adv.
 Ms. Milly Hazarika, Adv.
 Mr. Manish Goswami, Adv.
 Mr. Rameshwar Prasad Goyal, Adv.

For State Mr. Avijit Roy, Adv.
 For M/s Corporate Law Group

UPON hearing the counsel the Court made the following
O R D E R

These matters are listed today for further hearing.

Arguments heard.

Judgment already reserved on 2nd September, 2014.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER